GOVERNMENT OF INDIA MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

LOK SABHA UNSTARRED QUESTION NO. 3133 TO BE ANSWERED ON 12.03.2020

UDYOG AADHAAR MEMORANDUM SCHEME

3133. SHRI RAMDAS C. TADAS:

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Udyog Aadhaar Memorandum (UAM) scheme notified in 2015 has many flaws leading to setting up of many small level tobacco production and cigarette manufacturing units in various parts of the country and if so, the details thereof;

(b) whether illegal manufacturing of cigarettes is taking place despite no issuance of fresh licence for cigarette manufacturing post 1999 which is in contravention of Government's Notobacco policy and if so, the details thereof;

(c) whether any discussion is going on for reforming the provisions of UAM and if so, the details thereof;

(d) whether Licence is required under IDR Act 1951 and if so, the details thereof; and

(e) whether the units which got licence under UAM 2015 are engaged in manufacturing of tobacco and other related products, if so, the details thereof?

ANSWER

MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN GADKARI)

(a) to (e): Ministry of Micro, Small and Medium Enterprises (MSME) had notified Udyog Aadhaar Memorandum (UAM), a one-page online registration system for MSMEs on 18th September 2015 by replacing the filing of Entrepreneurs' Memorandum (EM part-I & II). UAM was amended in 2017 for incorporating new features. The memorandum is to be filed by a unit on self-certification basis and no additional document is required to be uploaded at the time of registration. However, the Central Government or the State Government may seek documentary proof of the information provided in the memorandum from the unit. The General Manager of the District Industries Center (DIC) of the concerned district can also undertake verification of the memorandum submitted by an enterprise and in case of any discrepancy, can take appropriate action.

Only running units can register under UAM. Registration under UAM is purely voluntary and there is no compulsory license issued by the Ministry of MSME.

Further, Industrial license is compulsory for the manufacture of Cigars and Cigarettes of tobacco and manufactured tobacco substitutes (Cigars, cheroots, cigarillos and cigarettes of tobacco or of tobacco substitutes) under the Industries (Development and Regulation) Act, 1951. Fresh Industrial licenses are not being issued since 1999 for health reasons.
